

**IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
ORIGINAL APPLICATION NO. 53 OF 2024**

IN THE MATTER OF: -

MATHEW GONMEI

...APPLICANT

VERSUS

STATE OF MANIPUR & ORS.

...RESPONDENTS

INDEX

S No	Particulars	Page No
1.	Action Taken Report On Behalf Of State Of Manipur	1-7
2.	ANNEXURE A-1 True copy of the letter No. 3/44/2006/WL dated 25.10.2024	8-9
3.	ANNEXURE A-2 True copy of the letter No. 3/44/2006/WL dated 25.11.2024	10-15
4.	ANNEXURE A-3 True copy of the Meeting Notice dated 26.12.2024	16
5.	ANNEXURE A-4 True copy of the Minutes of Meeting held on 27.12.2024	17-18
6.	ANNEXURE A-5 True copy of the Order No. 3/23/TFD/2018-19 dated 27.12.2024	19
7.	ANNEXURE A-6 True copy of the Order No. 1/24/2024-25/DFO-WL dated 30.12.2024	20-21
8.	ANNEXURE A-7	22

	A true copy of the Meeting Notice dated 10.01.2025	
9.	ANNEXURE A-8 True copy of the Minutes of Consultative Meeting dated 13.01.2025	23-24
10.	ANNEXURE A-9 True copy of the Order No. DC(TML)11/315(WLS) 97 (VOL-2) dated 21.01.2025	25
11.	ANNEXURE A-10 A copy of the report of joint survey team	26-28

Date : 20.03.2025

NEW DELHI

Filed By

Pukhrambam Ramesh Kumar
 Advocate for the State of Manipur
 324, Lawyers Chamber Block 'D'
 Additional Building Complex
 Supreme Court of India
 Registration No. 1593
 Email:ramesh.pukhrambam@gmail.com
 Ph:9811851800

✕



IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
ORIGINAL APPLICATION NO. 53 OF 2024

IN THE MATTER OF: -

MATHEW GONMEI

...APPLICANT

VERSUS

STATE OF MANIPUR & ORS.

...RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF STATE OF MANIPUR

I, R.K. Amarjit Singh, presently working as Special Secretary (Forest, Environment and Climate Change), Government of Manipur, do hereby solemnly state and affirm as under:

1. That the present application is filed by the Applicant herein praying for protection and preservation of the Zeilad Wildlife Sanctuary situated in Tamenglong District, Manipur from illegal encroachment and felling of trees within the sanctuary and adequate measures to implement Section 21, Section 24 and Section 25 of the Wildlife (Protection) Act, 1972 by finalizing the boundary of the Zeilad Wildlife Sanctuary as well as to protect the lakes situated within the sanctuary.
2. That the present Action Taken Report is being filed in compliance of the order dated 12.09.2024 passed by this Hon'ble Tribunal wherein the following was directed: -


H. Ibovama Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025

✂



“7. Considering that the matter relates to protection of the environment, we direct the State Respondents, Government of Manipur, to expedite the matter and take appropriate action as per law and file Action Taken Report in this regard by 31.01.2025.”

3. That in compliance with the order dated 12.09.2024 passed by this Hon'ble Tribunal, following steps have been taken: -

3.1 That settlement of rights and final notification of the Sanctuary is required for effective protection and management of the Wildlife Sanctuary. It is humbly submitted that the Principal Chief Conservator of Forests (Wildlife) cum Chief Wildlife Warden, Manipur vide letter No. 3/44/2006/WL dated 25.10.2024 requested the Deputy Commissioner, Tamenglong (Collector of the Sanctuary), to complete the settlement of rights as required under the provisions of the Wildlife Protection Act, 1972. True copy of the letter No. 3/44/2006/WL dated 25.10.2024 is annexed herewith and marked as **ANNEXURE A-1. (pg- 8-9)**.

3.2 That the Zeiladjang Village Authority which is situated within the boundary of the sanctuary, vide letter dated 18.11.2024 requested the Principal Chief Conservator of Forests, Manipur to relocate the village at Ragilong Village, which is an adjoining village. The said letter dated 18.11.2024 was forwarded to the Deputy Commissioner, Tamenglong (Collector of the Sanctuary) vide letter


 H. Iboime Singh
 Oath Commissioner (Judicial) Manipur
 Regd. No. 587 of 2025


X



No. 3/44/2006/WL dated 25.10.2024 of the Chief Conservator of Forests (Wildlife) and requested to expedite the settlement of rights in the sanctuary. True copy of the letter No. 3/44/2006/WL dated 25.11.2024 is annexed herewith and marked as **ANNEXURE A-2.** (pg-10-15).

3.3 That a meeting was called upon by the Principal Chief Conservator of Forests cum Head of Forest Force, Manipur to expedite the settlement of rights and to discuss the issues regarding the final declaration of Zeilad Wildlife Sanctuary. True copy of the Meeting Notice dated 26.12.2024 is annexed herewith and marked as **ANNEXURE A-3.** (pg- 16). True copy of the Minutes of Meeting held on 27.12.2024 is annexed herewith and marked as **ANNEXURE A-4.** (pg- 17-18).

3.4 That as per the decision taken in the meeting held on 27.12.2024, the Divisional Forest Officer, Tamenglong Forest Division issued an order being Order No. 3/23/TFD/2018-19 dated 27.12.2024 to conduct regular patrolling for protection of forest and wildlife in and around the proposed Zeilad Wildlife Sanctuary. True copy of the Order No. 3/23/TFD/2018-19 dated 27.12.2024 is annexed herewith and marked as **ANNEXURE A-5.** (pg- 19).



H. Iboelma Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025

X



3.5 That the Divisional Forest Officer also issued Order No. 1/24/2024-25/DFO-WL dated 30.12.2024, directing the Range Forest Officer/Western Wildlife Range and the Village Volunteers/Watchers to conduct regular patrolling in and around the Wildlife Sanctuary and to ensure protection of the wildlife and the forest within the Sanctuary areas. It is humbly submitted that since then, a combined team of officers and frontline staffs of Divisional Forest Officer, Tamenglong and Divisional Forest Officer, Wildlife have been patrolling in and around the sanctuary for protection of forests and wildlife in the sanctuary. True copy of the Order No. 1/24/2024-25/DFO-WL dated 30.12.2024 is annexed herewith and marked as **ANNEXURE A-6. (pg- 20-21).**

3.6 That the Deputy Commissioner, Tamenglong convened a meeting on 13.01.2025 along with Forest Departments officials (Divisional Forest Officer, Tamenglong & Range Forest Officer, Tamei) with all the land owners and villagers falling within the Sanctuary (both Core zone and Exo-Sensitive Zone) regarding the issues pertaining to the Zeilad Wildlife Sanctuary. A true copy of the Meeting Notice dated 10.01.2025 is annexed herewith and marked as **ANNEXRE A-7. (pg- 22).** True copy of the Minutes of Consultative Meeting dated 13.01.2025 is annexed herewith and marked as **ANNEXRE A-8. (pg- 23-24).**

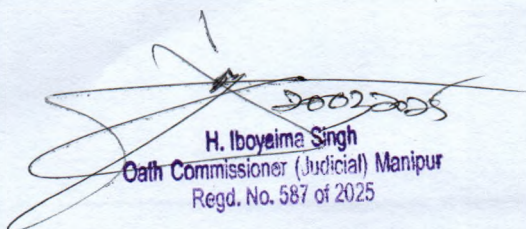

H. Ibeyima Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025



3.7 That as a follow-up of the said Consultative Meeting, Deputy Commissioner/Tamenglong, vide Order no. DC(TML)11/315(WLS)97(VOL-2) dated 21.01.2025, constituted a team of Officers of line Department, Tamenglong for a Joint Survey to verify the claims (submitted in prescribed FORM-8) by the would be affected individuals/land owners living within the proposed Zeilad Wildlife Sanctuary area. True copy of the Order no. DC(TML)11/315(WLS)97(VOL-2) dated 21.01.2025 is annexed herewith and marked as **ANNEXURE A-9** (pg- 25)

3.8 It is humbly submitted that Deputy Commissioner Tamenglong District has submitted a report of the Joint Survey for settlement of rights conducted on 29.01.2025 as per the provisions of Section 22 of the Wildlife (Protection) Act, 1972. It is submitted that the joint survey team led by SDO Tousem, in the presence of the Additional Superintendent of Police, Tamenglong proceeded to Zeiladjang Village in the morning of 29.01.2025 to begin the survey. It is reported that the Zeiladjang Village constitutes the core zone area and had no objection to the survey.

However, as soon as the survey started, a mob consisting of 100-200 people, including women folk, claiming to be from the neighbouring villages, violently resisted the survey process which


H. Iboyeima Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025



led to a law and order situation with some loss of property. Because of the said situation, the survey team could not continue the survey. The Deputy Commissioner of the District has submitted that considering the ground situation, the survey for the final settlement of rights may be put on hold for the time being. A copy of the report of joint survey team is annexed hereto and is marked as **ANNEXURE A-10.** (page no. 26-28)

4. Further, with regard to what has been reported earlier that Department officials being assaulted by a group of people who objected to the declaration of the Zeilad Wildlife Sanctuary and filed complaints with the Deputy Commissioner (Tamenglong). It is humbly submitted that no Forest Department Official was assaulted, however, one person accompanying the Forest Department Officials was physically assaulted by certain groups of people who are against the declaration of this Sanctuary.

5. It is humbly submitted that the present Action Taken Report on behalf of State of Manipur, may kindly be taken on record by this Hon'ble Tribunal.

DEPONENT

RK Amarjit Singh

(RK Amarjit Singh)

Special Secretary
(Forest & Environment & Climate Change)
Government of Manipur

H. Iboyeima Singh
H. Iboyeima Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025

X



VERIFICATION:

Verified at Imphal on this 20th day of March 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

(RK. Amarjit Singh)

Special Secretary
(Forest & Environment & Climate Change)
Government of Manipur

<p>Solemnly affirmed before me on <u>2003 2025</u> <u>THURSDAY</u> at <u>1:17 PM</u> in the Court premises by the declarant who is identified by <u>Murdil Seli</u> The declarant seems to understand the contents fully well on their being read over and explained to him/her.</p>
--

H. Iboyeima Singh
Oath Commissioner (Judicial) Manipur
Regd. No. 587 of 2025

ANNEXURE A-1

Most Immediate

Government of Manipur
Office of the Principal Chief Conservator of Forests/Wildlife
& Chief Wildlife Warden
Imphal: Manipur

No.3/44/2006/WL: 119

Imphal, the 25th October, 2024

To

The Deputy Commissioner/Tamenglong
Government of Manipur

Subject:- Settlement of rights of Villagers inside Zeilad Wildlife Sanctuary- reg.

- Reference:
- 1) Letter No.3/61/96/WL dated 25.06.1997(A/1)
 - 2) Letter No.3/61/96/WL dated 15.09.1997 (A/2)
 - 3) Letter No.60/2/95-For dated 22.10.1997(A/3)
 - 4) Letter No.3/65/98-WL dated 29.05.1998 (A/4)
 - 5) Letter No.60/2/95-WL dated 20.11.2003 (A/5)
 - 6) Letter No.60/2/95-For dated 05.10.2006 (A/6)
 - 7) Letter No.60/2/95-For dated 28.03.2011 (A/7)
 - 8) Letter No.6/11/2011-WL dated 10.10.2012 (A/8)
 - 9) Letter No.6/11/2011-WL dated 05.03.2013(A/9)
 - 10) Letter No.3/44/2006/WL dated 03.08.2016 (A/10)
 - 11) Letter No.3/44/2006/WL dated 10.11.2017(A/11)
 - 12) Letter No.3/44/2006/WL dated 21.12.2018(A/12)
 - 13) Letter No.3/44/2006/WL dated 13.10.2020(A/13)
 - 14) Letter No.3/44/2006/WL dated 09.05.2022(A/14)
 - 15) Letter No.3/44/2006/WL dated 22.07.2022 (A/15)
 - 16) Letter No. 3/44/2006/WL dated 28.04.2023 (A/16)

Sir,

In inviting a reference to the above subject and letters under reference, it is to state that the initial notification under Section 18 of the Wildlife (Protection) Act, 1972 for declaration of the Zeilad Wildlife Sanctuary in Tamenglong District was issued vide Notification No.60/2/95-For dt. 24.04.1997 published in Manipur Gazette No.128 dated 02.07.1997. A copy of the Notification is enclosed as Annexure-X/1 for ready reference.

2. Under the said notification dated 24.04.1997, the Collector/Dy. Commissioner, Tamenglong was appointed under Section 19 of the Wildlife (Protection) Act, 1972 as Settlement Officer to enquire into and determine the existence, nature and extent of rights of the persons in and over the land in accordance with the procedure laid down in Section 21 to 25 of the Act.

3. Forest Department, Manipur has requested the Deputy Commissioner, Tamenglong to complete enquiry and determination of the rights as provided under Section 21 to 25 of the Act from time to time vide this office letters under reference (Annexure-A/1 to A/16). However, the process of the enquiry and determination of the rights have not been completed till date and therefore final notification of the Wildlife Sanctuary under Section 26A of the Act could not be issued by the Government.


 25/10/2024

4. There is only one village namely Zeiladjang village inside the Zeilad Wildlife Sanctuary. Chairman, Zeiladjang Village Authority vide its letter dt 10.10.2024 has submitted that in the General Body meeting of Zeiladjang village, it has resolved voluntarily to relocate their families (about 35 nos of family/household) from the Zeilad Wildlife Sanctuary and Chairman, Bamgajang Village Authority has consented to give land to the villagers of Zeiladjang Village (Annexure-X/2).

5. Shri Janghemlung Panmei, Hon'ble Member, MLA vide his D.O. No.01/PCCF&CWL(GOM)/Tml-MLA/2024 dt. 24th October 2024 has also asked to this Office to expedite necessary action for settlement of villager's rights residing within the sanctuary, and further stated that the households of Zeiladjang village residing inside Zeilad Wildlife Sanctuary have consented to be relocated to Bamgajang village along with the consent letter of Mr Ramkui Kamei, village chairman of Bamgajang (Annexure-X/3).

Considering the above facts and conditions, it is requested once again to complete settlement of the rights of the village/persons residing inside the Zeilad Wildlife Sanctuary so that final notification of the Wildlife Sanctuary may be done under Section 26 A at the earliest for long term protection, conservation and development of the unique and rich floral and faunal diversity of the Sanctuary.

Enclosed: As above.

Yours faithfully,


25/10/2024

(Anurag Bajpai)
Principal Chief Conservator of Forests & HoFF
cum Chief Wildlife Warden
Government of Manipur

Copy for favour of information to:

- 1) The PS to the Hon'ble Minister (Forests & Eamt.), Government of Manipur.
- 2) The Special Chief Secretary (Forests & Eamt.), Government of Manipur.


True Copy

ANNEXURE A-2

~~10~~
Government of Manipur
Office of the Principal Chief Conservator of Forests/Wildlife
& Chief Wildlife Warden
Imphal, Manipur

No. 3/44/2006/WL

Imphal, the 25th November, 2024

To

The Deputy Commissioner/Tamenglong
Government of Manipur.

Subject: Settlement of rights of villagers inside Zeilad Wildlife Sanctuary – reg.

Reference: 1) This office letter No. 3/44/2006/WL/119 dated 25.10.2024.
2) Chairman, Zeiladjang Village Authority's letter to PCCF Ref. Nil
dt. 18.11.2024.

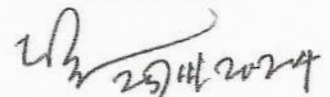
Sir,

In continuation to this office letter under reference, it is to inform you of a development regarding the relocation of villagers from Zeilad Wildlife Sanctuary. Earlier, Bamgaijang village was proposed as the relocation site for the households of Zeiladjang village, who had voluntarily consented to relocate from the Sanctuary area. However, the Zeiladjang village Authority has cancelled this proposal and, in its place, has proposed Ragailong village as the new relocation site. This change was communicated by the Chairman of the Zeiladjang Village Authority in his letter to this office vide letter dt. 18.11.2024 (copy enclosed).

Considering this revised proposal, you are requested kindly to expedite the process of settlement of rights of the villagers under Sections 21 to 25 of the Wildlife (Protection) Act, 1972 (as amended) and to keep this office informed of the progress made in this regard.

Encl:- As above.

Yours faithfully,



(L. Joykumar Singh)
Chief Conservator of Forests/Wildlife
Government of Manipur

Copy for favour of kind information to:

1. The PS to the Hon'ble Minister (Forest & Evt.), Government of Manipur.
2. The Special Chief Secretary (Forest & Evt.), Government of Manipur.

X

**OFFICE OF THE
ZEILADJANG VILLAGE AUTHORITY**

Tousem Sub-Division, Tamenglong District, Manipur-795141

Ref:

Date: 18.11.2024

To

The Principal Chief Conservator of Forests
Government of Manipur

Subject: (1). Cancellation of the Proposal for relocation of Zeiladjang villagers at Bamgaijang village.

(2). Submission of new proposal for voluntary relocation of Zeiladjang villagers at Ragailong Village as a significant and lasting conservation step of Zeilad Wildlife Sanctuary.

Annexures:

- 1). Consent Letter of Ragailong Village Authority dated 17th November 2024 (A/1)
- 2). General Body Meeting's Resolutions of Zeiladjang Village dated 28th September 202 (A/2)

Sir,

I, the undersigned have the honor to say that the Zeiladjang Village Authority has been authorized by all the families of Zeiladjang to arrange a suitable land/location(village) for resettlement of all the families of Zeiladjang village as per the General Body Meeting's Resolution No.3 held on date 28th September 2024.

1. It is brought to your kind notice that proposal for relocation at Zeiladjang villagers at Bamgaijang Village which was submitted to your office has been cancelled.
2. As the proposal for relocation at Bamgaijang has been cancelled Zeiladjang Village Authority has requested the Ragailong village Authority to provide suitable plot/land for resettlement at Ragailong village. ***The Ragailong Village Authority has given its consent to accommodate the villagers of Zeiladjang village to resettle at Ragailong village.***
3. Ragailong Village Authority has also decided to provide plots/land for construction of school, community hall, place of worship, water tank, anganwadi centre, playground, approach road and other public facilities for families/households of Zeiladjang villagers at Ragailong village.

Therefore, I request you to kindly initiate necessary action in the matter mentioned above so that conservation of Zeilad Wildlife Sanctuary and voluntary relocation of villagers of Zeiladjang village happen at the earliest.

Yours' sincerely,

Mathew Gonmei
(Mathew Gonmei)

Chairman

Zeiladjang Village Authority

Chairman

Zeiladjang Village Authority

Tousem Sub-Division

M. put up on file.

[Signature]
20/11/2024

CGF/WSL

[Signature]
20/11/2024

[Signature]
20/11/2024
DA

OFFICE OF THE

RAGAILONG VILLAGE AUTHORITY

Khoupum Sub-Division, Noney District, Manipur-795147

Ref:

Date:

TO WHOM IT MAY CONCERNED

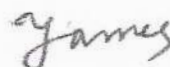
The Ragailong Village Authority has acknowledged the noble intention of Zeiladjang villagers to abandon their native village for lasting conservation of rich biodiversity and to create inviolate space for wildlife of Zeilad Wildlife Sanctuary.

The Ragailong Village Authority has decided to accommodate the villagers of Zeiladjang village to resettle at Ragailong Village within the village jurisdiction on the following conditions:

1. That every household of Zeiladjang village shall be given a plot to build a house within the following land schedule of Ragailong:

North	:	Tairengpangthuak
East	:	Taomuanbut
South	:	Beipangthuak
West	:	Highway (NH-37A)
2. That a plot/land shall be provided for construction of school, community hall, place of worship, water tank, anganwadi centre, playground, approach road and other public facilities at the mentioned land schedule.
3. Natural resources such as water, firewood, bamboo shall be allowed to collect/use to meet their household basic needs.

Place: Ragailong

Dated: 17th November 2024

(James Pamei)

Chairman

Ragailong Village Authority

Chairman
Ragailong Village Authority
Noney District



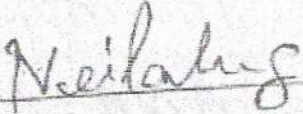
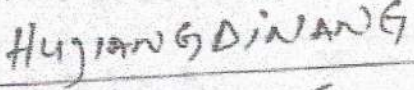
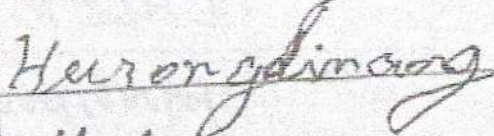
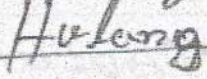
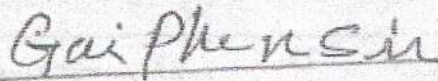
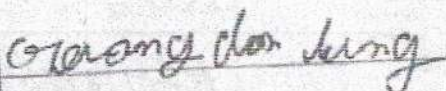
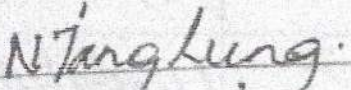
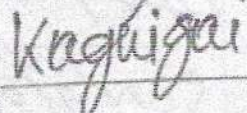
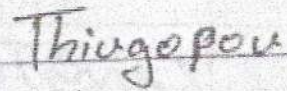
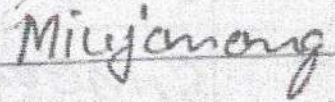
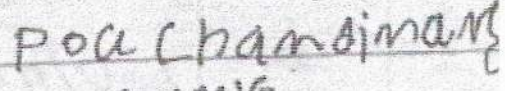

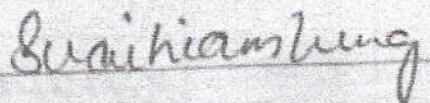
X

Minutes of the GENERAL BOBODY MEETING of Zeiladjang Village held on 28th September 2024 at the Zeiladjang Village Authority Office in the matter of "Voluntary Relocation of Families/Households of Zeiladjang Village from Zeilad Wildlife Sanctuary to create inviolate space for wildlife and to empower local community as a significant conservation step".

Meeting Chairman: Mathew Gonmei, Chairman of Zeiladjang Village Authority
Meeting Secretary: Huamdaipou Kamei, Secretary of Zeiladjang Village Authority

Meeting Members Present:

Sl.No. Name of Head of the Family/Household Signature

Serial No.	Name of the Head of Family/Household	Signature
1	Mathew Gonmei	
2	Huamdaipou. PAMEI	
3	NEILALUNG GONMEI	
4	HUJIANGDINANG. PAMEI	
5	HURUANGDINANG. PAMEI	
6	HULANG, PANMEI	
7	GAI PHUN SIN. PAMEI	
8	GUANGDUANLUNG. KAMEI	
9	NGJENGLUNG. PANMEI	
10	KAGUI GAI PAMEI	
11	THU GOROU. PANMEI	
12	MILUJANANG. RIAMEI	
13	POUCHAMBINANG, RIAMEI	
14	GAMSINANG. PAMEI	
15	SUAIHIANLUNG. RIAMEI	

16	HUTHUANANG. PAMEI	Huthuanang
17	POUDUANGBIRANG. PAMEI	Poudwangbirang
18	GUILINANG. RIAMEI	Guilinang
19	CHINGKAIPOU KAMEI	chingkai
20	GOUNGPANLUNG GONMEI	Gongpanlung
21	NJENGDAI GONMEI	Njandai
22	THIUMOROU KAMEI	Thiu
23	ANA MARY	Ana Mary
24	CALEP DANGMEI	Celep
25	JANGPOU DANGMEI	Jangpou
26	JAOLUNG KAMEI	Joolung
27	RAJUAK KAMEI	Rajuk
28	KHIUNGAMANG GONMEI	Khiong
29	LUNGSIAMANG GONMEI	Lgon
30	SONGTOUNANG GONMEI	Sonthang
31	SANGTHONANG GONMEI	S-gan
32	SIMEON GONMEI	Simeon
33	POUTHAILUNG GONMEI	Pouthang
34	THUANKULUNG GONMEI	Thuanbulung
35	KHIULINANG PANMEI	Khiling

After a long deliberation the meeting resolved the following resolutions:

Resolution No.1:

All the head of families/households of Zeiladjang Village resolved to voluntarily relocate their families from Zeilad Wildlife Sanctuary with a noble intention to create inviolate space for wildlife and to empower local community as a significant conservation step.

Resolution No.2:

The meeting resolved to approach the concern authority to construct *School Building, Place of Worship, Community Hall, Water Supply System, Anganwadi Centre, Approach Road, Other Utilities and Houses* for all the families of Zeiladjang Village for relocation at the new location.

Resolution No.3:

The meeting resolved that Zeiladjang Village Authority shall arrange a suitable location/land for resettlement of all the families of Zeiladjang Village and approach the concern authority to take up all necessary actions to complete the relocation/resettlement process at the earliest before the Jhuming cultivation season starts, that is before 31st January 2025.

Huamdaipou
(Huamdaipou Kamei)
Meeting Secretary

Mathew Gonmei
(Mathew Gonmei)
Meeting Chairman

Copy to:

1. Principal Chief Conservation of Forest, Government of Manipur
2. Deputy Commissioner, Tamenglong
3. SDO, Tousem
4. Guard File

Chairman
Zeiladjang Village Authority
Tousem Sub-Division Tm. Dist.



Huamdaipou
(Huamdaipou Kamei)
Meeting Secretary

Mathew Gonmei
(Mathew Gonmei)
Meeting Chairman

Mathew Gonmei

True Copy

File No.3/44/2024-WL: /181
 Government of Manipur
 Principal Chief Conservator of Forests/Wildlife
 & Chief Wildlife Warden,
 Imphal: Manipur

MEETING NOTICE

Imphal, the 26th December, 2024

A meeting is scheduled to be held on 27th December, 2024 at 3.30 PM under the Chairmanship of the Principal Chief Conservator of Forests & HoFF, Manipur to discuss the pending issue regarding the final declaration of Zeilad Wildlife Sanctuary with the following Officers:-

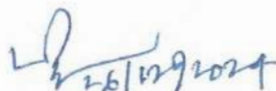
1. Chief Conservator of Forests/Wildlife
2. Conservator of Forests/Western Circle
3. Divisional Forest Officer/Tamenglong Forest Division
4. Assistant Conservator of Forests/Wildlife
5. All RFOs under DFO/Tamenglong & Wildlife Division

All officers are requested to make it convenient to attend the meeting in the Mini Conference Hall of Forest Head Office, Sanjenthong, Manipur.

Sd/-
 (Anurag Bajpai)
 Principal Chief Conservator of Forests & HoFF
 Government of Manipur

Copy to:-

1. APS to Principal Chief Conservator of Forests & HoFF, Government of Manipur
2. Chief Conservator of Forests/Wildlife, Government of Manipur
3. Conservator of Forests/ Western Circle, Government of Manipur
4. Divisional Forest Officer/Tamenglong Forest Division, Government of Manipur
5. Assistant Conservator of Forests/Wildlife, Government of Manipur
6. Concerned RFOs
7. File.


 (L. Joykumar Singh)
 Chief Conservator of Forests/Wildlife
 Government of Manipur



True Copy

Minutes of the meeting held on 27th December 2024 at 3:00 PM in the Mini-Conference Hall of the Forest Head Office, Sanjenthong under the Chairmanship of Shri Anurag Bajpai IFS, PCCF & HoFF, Manipur to discuss pending issues regarding the final declaration of Zeilad Wildlife Sanctuary.

List of officials present:

1. Shri L. Joykumar Singh, CCF/Wildlife
2. Shri Sanajaoba Khuraijam, CF/Western Circle
3. Shri Kh. Hitler, DFO/Tamenglong Division
4. Shri Thokchom Autumn Meitei, ACF/Wildlife
5. Shri Kh. Johnson, RFO/Tamei
6. Shri A. Promeshor Singh, RFO/Tousem
7. Shri A. Lanchenba Meitei, RFO/Eastern Wildlife Range
8. Shri Ch. Robertson, RFO/Western Wildlife Range

At the outset, PCCF & HoFF welcomed all the officers present. He began by highlighting the urgency of addressing the settlement of rights of villagers within the Zeilad Wildlife Sanctuary. He acknowledged the importance of resolving these matters promptly following the procedure and detailed consultations with all stakeholders, in accordance with the National Green Tribunal's direction to submit an action taken report by 31st January 2025.

After detailed discussion, the following decisions were taken:

1. Verification of 36 households residing in the Zeilad Wildlife Sanctuary to be expedited.
Action: DFO/Tamenglong /Wildlife
2. Identification of villagers within ESZ of the sanctuary, including village names and Chiefs, and submit a report on it.
Action: DFO/Tamenglong /Wildlife
3. A comprehensive listing of villages within the Eco-sensitive Zone (ESZ) shall be prepared.
Action: DFO/Tamenglong /Wildlife
4. Offices for Wildlife Division to be established at Tamei (for Western Wildlife Range) and Ukhrul (for Eastern Wildlife Range) along with Territorial Range offices. DFO/Tamenglong/Ukhrul to provide space for establishment of the Offices.
Action: DFO/Tamenglong/Ukhrul
5. Transfer and posting of additional field staffs to the Wildlife Division shall be arranged.
Action: Forest Head Office
6. There shall be regular patrolling by field staff in and around Zeilad Wildlife Sanctuary. A report to this regard to be submitted on monthly basis.
Action: DFO/Tamenglong /Wildlife

Subir
31/1/2025

18

7. Action-taken report, as per the NGT directive, to be prepared and submitted by 31st January 2025.

Action: DFO/Tamenglong /Wildlife

Sd/-
(Anurag Bajpai)
Principal Chief Conservator of Forests & HoFF
Government of Manipur

Memo No.: 3/44/2006/WL/193

Imphal, the 7th January 2025

Copy to:

1. APS to PCCF & HoFF, Government of Manipur.
2. Principal Secretary (Forests, Evt & CC), Government of Manipur.
3. Conservator of Forests/Western Circle, Government of Manipur.
4. Deputy Conservator of Forests/Admn. & Plg., Government of Manipur.
5. Divisional Forest Officer, Tamenglong Division, Government of Manipur.
6. Divisional Forest Officer, Ukhrul Division, Government of Manipur.
7. Divisional Forest Officer, Wildlife Division, Government of Manipur.
8. Range Forest Officer, Tamei/Tousem/Eastern Wildlife Range/Western Wildlife Range
9. File

Thokchom Autumn Meitei
(Thokchom Autumn Meitei)
Assistant Conservator of Forests/Wildlife
Government of Manipur

Thokchom Autumn Meitei
True Copy

ANNEXURE A-5

Annexure IV

Government of Manipur
Office of the Divisional Forest Officer: Tamenglong Forest Division
Tamenglong

ORDERS

Tamenglong, the 27th December, 2024

No. 3/23/TFD/2018-19: In compliance with the Order of the Hon'ble National Green Tribunal (NGT), Eastern Zone- Kolkota Bench dated 12.09.2024 in O.A. NO. 53/2024/EZ (Mathew Gonmei Vs State of Manipur & Others) pertaining to the protection and preservation of the proposed Zeilad Wildlife Sanctuary and the lakes within the Sanctuary, wherein the Divisional Forest Officer, Tamenglong is included as one of the Respondents, and as a follow up to the meeting held in this regard under the Chairmanship of the PCCF & HoFF, Manipur in his office on 27th December, 2024, the following officers/staffs are hereby directed to conduct regular patrolling and general protection of the Sanctuary areas, in addition to their normal duties.

Sl. No.	Name	Designation
1	A. Promeshwor Singh	Range Forest Officer, Tousem Range
2	Mark Kamei	Forester
3	Kunganang Gonmei	Forest Guard
4	P. Dinkhaibou	Forest Guard
5	Md. Zakir Hussain	Forest Guard

Furthermore, RFO/Tousem is directed to coordinate with Shri Chongtham Robertson, RFO/Western Wildlife Range, Wildlife Division in executing the work and submit patrolling report and others, if any, to this office on weekly basis, without fail.

The matter is to be taken seriously and shall be complied with from the date of issue of this order.


 (Kh. Hitler Singh)

Divisional Forest Officer, Tamenglong Forest Division
 Government of Manipur

Copy to:

1. The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, Manipur.
2. The Chief Conservator of Forests, T-II, Government of Manipur.
3. The Conservator of Forests/Western Circle, Government of Manipur.
4. The Divisional Forest Officer, Wildlife Division, Government of Manipur, for kind information and necessary direction to the concerned staffs under Wildlife Division.
5. Persons concerned.
6. Guard File.



True Copy

20

ANNEXURE A-6

Annexure V

Government of Manipur
Office of the Divisional Forest Officer: Wildlife Division
Mantripukhri, Imphal

O R D E R S

Mantripukhri, the 30th December, 2024

No.1/24/2024-25/DFO-WL/ : In compliance with the Order passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone- Kolkata Bench dated 12.09.2024 in the matter of O.A. No. 53/2024/EZ (Matthew Gonmei Vs State of Manipur & Others) regarding protection & conservation of Zeilad Wildlife Sanctuary and in pursuance of the meeting held in this regard under the Chairmanship of the PCCF & HoFF, Manipur on 27th December, 2024, **Shri Chongtham Robertson, RFO/ Western Wildlife Range**, along with the Village Volunteers/Watchers are hereby directed to conduct regular patrolling in and around the Wildlife Sanctuary and to ensure protection of the wildlife and the forest within the Sanctuary areas.

The concerned RFO may coordinate with **Shri Angom Promeshwor Singh, RFO/ Tousem Range** under Tamenglong Forest Division for conducting patrolling in and around the Wildlife Sanctuary.

Sd/-

(Thokchom Autumn Meitei)
 Divisional Forest Officer: Wildlife Division
 Government of Manipur

Memo No. 1/24/2024-25/DFO-WL/

Mantripukhri, the 30th December, 2024

Copy to:-

1. The Chief Conservator of Forests/ Wildlife, Government of Manipur.
2. The Divisional Forest Officer/ Tamenglong, Government of Manipur.
3. The Range Forest Officer/ Western Wildlife Range for necessary action.
4. Guard File.



(Thokchom Autumn Meitei)
 Divisional Forest Officer: Wildlife Division
 Government of Manipur



RFO/Tousem and RFO/Western Wildlife Range with staffs of Tamenglong Forest Division at the entrance of Bangajiang village, one of the villagers under ESZ of Zeilad Wildlife Sanctuary



Officials of Tamenglong Forest Division and Western Wildlife Range having a brief discussion with persons from several villagers during a visit to Zeilad WLS and not allowed to enter the Sanctuary.

M. Anwar Khan

True Copy

ANNEXURE A-7

Annexure I

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER: TAMENGLONG

MEETING NOTICETamenglong, the 10th January, 2025

No.DC(TML)11/315(WLS)97(VOL-2): It is hereby informed to all concerned that a consultative meeting will be held on 13th January, 2025 (Monday) at Conference Hall, Mini-Secretariat, Tamenglong at 2:00 PM to be chaired by Deputy Commissioner, Tamenglong along with Forest Department officials regarding the issues pertaining to Zeilad Wildlife Sanctuary. Therefore, all the land owners and villagers falling within the Sanctuary (both Core zone and Eco-Sensitive Zone) are requested to attend the meeting without fail.


10/01/2025

(Dr L ANGSHIM DANGSHAWA)

Deputy Commissioner, Tamenglong

**Deputy Commissioner
Tamenglong District, Manipur**

Copy to:

1. The Principal Secretary (For, Emt. and Climate Change), Government of Manipur.
2. The Principal Chief Conservator of Forest & HoFF, Manipur.
3. The Divisional Forest Officer, Tamenglong.
4. Sub-Divisional Officers, Tamenglong/Tousem; to inform all the affected land owners and villagers.
5. DIO(DIPR), Tamenglong, for one day publication in local news media.
6. Guard file



True Copy

ANNEXURE A-8

MEETING MINUTES OF CONSULTATIVE MEETING REGARDING THE ISSUES PERTAINING TO ZEILAD WILDLIFE SANCTUARY ON 13TH JANUARY, 2025 AT THE CONFERENCE HALL, MINI-SECRETARIAT COMPLEX CHAIRED BY DC TAMENGLONG.

List of members present is attached.

At the outset, DC welcome all the members present and made introductory remark about the purpose of meeting. It was also further mentioned that the District Administration understands all the apprehensions and doubts that are in the minds of affected villagers and highlighted that the proposed exercise is to be done by keeping public in loop. DC further told the members that Supreme Court of India has issued order where an ESZ can established even only with 50 meters. DFO, Tamenglong highlighted the importance of declaring the wildlife sanctuary and intended benefits of villages falling within the ESZ.

The room was opened for discussion and every member present submitted objection to be included in either Core zone or ESZ. However, during the meeting, no members from the supporting villagers were present. After detailed discussion and hearing from representatives of all the villages present, the following decision was taken for further course of action:

1. Enquiry will be conducted to settle the rights of only those claims received from the villages who have submitted No Objection Certificate to the wildlife sanctuary – namely; Zeiladjang and Atengba.
2. Enquiry will not be conducted for those villages who have submitted objection to the proposed wildlife sanctuary. The objecting villages agreed that they will not hinder or obstruct during the process of enquiry for settlement of rights in those villages who have submitted NOC. However, some villagers of Atengba claimed that the NOC for Atengba village was submitted by Village Khunbu without consulting with the villagers and hence will not agree with the proposed Zeilad wildlife sanctuary. DC told the villagers that the matter shall be decided during the enquiry as village khunbu was not present in the meeting.
3. Notice will be issued for conducting the enquiry and villagers will be informed well in time so that no unwanted incident or misunderstanding takes place during the enquiry.

The meeting ended with appreciation from the chair.


13/1/2025
(Dr L ANGSHIM DANGSHAWA)
Deputy Commissioner, Tamenglong
Deputy Commissioner
Tamenglong District, Manipur

Copy to:

1. The Principal Secretary (For, Env't and CC), Govt. of Manipur.
2. The Principal Chief Conservator of Forest & HoFF, Govt. of Manipur.
3. The Superintendent of Police, Tamenglong
4. The Divisional Forest Officer, Tamenglong
5. The SDOs, Tamenglong/Tousem.
6. Guard file.



Consultative meeting held under the Chairmanship of DC/Tamenglong along with DFO, Tamenglong with stakeholders in respect of Zeilad Wildlife Sanctuary

W. Sam. Sam

True copy

GOVERNMENT OF MANIPUR
OFFICE OF THE DISTRICT COLLECTOR (LA)/ DEPUTY COMMISSIONER: TAMENGLONG

ORDERS
Tamenglong, the 21st January, 2025

DC(TML)11/315(WLS)97(VOL-2): Whereas, in pursuance of letter No.3/44/2006/WL/214 dated 6th December, 2023 from the Asst. Conservator of Forests (Wildlife), Government of Manipur requesting the undersigned for settlement of rights of villagers inside the proposed Zeilad Wildlife Sanctuary (copy enclosed), and in exercise of powers conferred upon the undersigned as the 'Collector' vide Manipur Gazette Extraordinary No.128 issued by the Commissioner (Forest), Govt. of Manipur in its Notification dated 24/04/1997, the undersigned hereby constitutes the following team of Officers of line departments, Tamenglong to verify the claims (submitted in prescribed Form-8) by the would-be affected individuals/land owners living within the proposed Zeilad Wildlife Sanctuary area likely to touch the area of the villages namely (i) Zeiladjang and (ii) Makoi (Atengba), Tousem Sub-Division:-

Sl.No	Officers	Department	Designation	Contact no.
1.	Sub-Divisional Officer, Tousem	Land Resources	Team leader	8415957588
2.	Sub-Divisional Officer, Tamenglong	Land Resources	Member	7085673695
3.	Divisional Forest Officer, Wildlife Division, Govt. Of Manipur	Forest	Member	8974316495
4.	Divisional Forest Officer, Tamenglong or his authorised representative.	Forest	Member	8413804277
5.	Executive Engineer (PWD), Div. or his authorised representative.	PWD	Member	8974792080/ 7005197959
6.	D.O. (Hort. & Soil Conservation), Tamenglong or his authorised representative.	Horticulture & Soil Conservation	Member	9758544290
7.	District Agriculture Officer, or his authorised representative.	Agriculture	Member	9366217537
8.	District Fisheries Officer or his authorised representative.	Fisheries	Member	7005633778
9.	EE, PHED, Tamenglong Divn. Or his authorised representative.	PHED	Member	7085377035
10.	GIS Expert (To be nominated by the Forest Department)		Member	C/o DFO, Tamenglong


The team of officers shall coordinate with the Team Leader and carry out necessary verification/inquiry on **29th January, 2025** as per the provisions under Section 22 of the Wildlife (Protection) Act, 1972 which reads as - Quote "The Collector shall, after service of the prescribed notice upon the claimant, expeditiously inquire into - (a) the claim preferred before him under clause (b) of section 21, and (b) the existence of any right mentioned in section 19 and not claimed under clause (b) of section 21" Unquote. Further, the team shall also incorporate the following during the inquiry:-

1. Ascertain the final 'dispute/complaint free' area of the proposed Zeilad Wildlife Sanctuary and mark the boundaries with GPS coordinates.
2. Verification of the area of individual land holdings, Forest class trees, Horticulture trees, agriculture farms, standing structures/ dwelling houses and Fishery ponds submitted by the claimants in the prescribed form-8.

Further, it is hereby informed to all the claimants who have submitted Form-8 to be mandatorily present on the spot on the day of inquiry so as to avoid any left out claims in future;

The team shall submit the field diary (duly signed upon by all the members) and submit the assessment to the Collector/ Deputy Commissioner, Tamenglong at the earliest for onward submission of Action Taken to the Government.

Given under my hand and seal on this 21st day of January, 2025.


(Dr. L. Angshim Dangshawa)
DC/District Collector (LA): Tamenglong
Deputy Commissioner
Tamenglong Dist. Manipur
Tamenglong, the 21st January, 2025

Memo No.DC(TML)11/315(WLS)97(VOL-2):

Copy to:-

1. Secretary to Hon'ble Chief Minister, Manipur.
2. PS to Hon'ble Minister (Forests/Env't & Climate Change), Manipur.
3. Staff Officer to Chief Secretary, Manipur.
4. Principal Secretary (Forest & Environment), Govt. of Manipur, Imphal,
5. Principal Chief Conservator of Forest & HoFF, Govt. of Manipur.
6. The Secretary (Land Resources), Govt. of Manipur.
7. Superintendent of Police, Tamenglong for kind information.
8. The Sub-Divisional Officer- Tousem / Tamenglong for kind information and necessary action. They are requested to kindly inform the claimants of the would-be affected villages who have filed claims.
9. All Team members/Officers concerned for kind information and necessary action.
10. All concerned claimants/ stakeholders for kind information and necessary action.
11. Guard File.




(Dr. L. Angshim Dangshawa)
DC/District Collector (LA): Tamenglong
Deputy Commissioner
Tamenglong Dist. Manipur

28

ANNEXURE A-10

GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DIVISIONAL OFFICER: TOUSEM
TAMENGLONG DISTRICT

No.20/SDO-TSM/ZWL/2024

/848

Tousem, the 30th January, 2025

To

The Deputy Commissioner,
Tamenglong.

Subject:- Submission of joint verification report of the proposed Zeilad Wildlife Sanctuary within Tousem Sub-Division, Tamenglong District conducted on 29th January, 2025.

Sir,

In pursuance of the Orders DC(TML)11/315(WL5)97(VOL-2): dated 21.01.2025 of the Deputy Commissioner, Tamenglong I have the honour to submit herewith the joint verification report of the proposed Zeilad Wildlife Sanctuary within Tousem Sub-Division, Tamenglong District conducted on 29th January, 2025 as given below:

1. Whereas, joint verification team comprising of DFO Wildlife Division, DFO Tamenglong and officials from line departments viz Forest, PWD, Horticulture, Agriculture, Fisheries alongwith security team led by Addl. SP Tamenglong conducted a joint verification of the claims by likely to be affected land and standing properties owners living within the propose Zeilad Wildlife Sanctuary area on 29.01.2025.
2. Whereas, the joint survey team led by the team leader Sub-Divisional Officer, Tousem proceeded toward the proposed Zeilad Wildlife Sanctuary area starting at about 10.00 AM from the district HQ and reached Zeiladjang village around 1:00 PM on 29.01.2025.
3. Whereas, the joint survey team had a brief meeting with the village authority of Zeiladjang village and the land owners and started the verification process.
4. Whereas, hundreds of protesters including women folk from neighboring villages namely Atengba (Makoi), Taijijang, Tongtao came to Zeiladjang village by breaking the Police barricade placed at the village entrance gate. The mob/protesters armed with sticks and clubs disrupted the survey and immediately started assaulting verbally and physically to the survey team members.
5. Whereas, the team leader and officers of line departments tried to pacify the protesters and requested for a discussion and appealed to them not to harm the survey team. However, the mob was so violent did not any heed and was out of control. In view of the dangerous situation and serious threat to life the team leader in consultation with the Police decided to cancel the joint survey and instructed all team members to withdraw immediately.
6. Whereas, some members of security team sustained minor injuries from stick blows of violence mob while trying to save the survey team members.
7. Whereas, it is reported that the house of Mr. Mathew Gonmei, Chairman of Zeiladjang village and one Anti-Paoching hut belonging to Forest Department were set ablaze by the mob/protesters against the proposed Zeilad Wildlife Sanctuary after the joint survey team left the village.

Submitted for kind information and further necessary action at your end.

Yours faithfully,

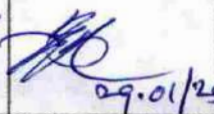

(Paul Nangsha)

Sub-Divisional Officer: Tousem
Sub-Divisional Officer
Tousem Sub-Division, Tml. Dist

30/1/25

~~87~~

Attendance of Join Survey teams in respect of Zeilad Wildlife Sanctuary on 29th January, 2025
As per Order No.DC(TML)11/315(WLS)97(VOL-2): dated 21.01.2025

Sl.No.	Name	Designation	Department	Contact Number	Signature
1.	Paul Nangha	SDO/Tousem	Revi	8415957588	 29.01/25
2	Porphum Simomp	LDC	Revi SDO office Tousem	9233633406	APM
3	Puybati Neume	AE/PWD	PWD	961268194	
4	Kisimay Gaim	R/A.	Fishery	7085163271	
5	Hainding Neume	FA	Agriculture	9366217537	Hainding
6.	George Gormi	LDC	Horticulture	7085244728	
7.	Kennedy Pamei	F.A/A.H.I	Hostel & Soil Coun.	9402704900	Kadyb
8.	A. Promshum Singh	RFO/Tousem	Forest	8730009070	
9.	J. Gangonei	HR/Imp	Forest	8415879076	
10.	Fudrimayum Mujamil	PWD	PWD		Mujamil



 30/1/25
Sub-Divisional Officer,
Tousem Sub-Division, Tml. Dist



True Copy